

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WZ BENCH
AT PUNE**

EXECUTION APPLICATION NO 09 OF 2025 WZ.

Satyaprakash B. Sharma

}

Applicant.

Vs.

MPCB & Others.

}

Respondents.

**Written Submissions on behalf of the R. Nos. 2 to 7 to the Execution
Application filed by the Applicant**

The Written Submissions on behalf of R. Nos.2 to 7 are as under-

The R.Nos. 2 to 7 are already filed a detailed Affidavit in the Original Application No. 194 of 2024 dated 22.07.2025.

- 1)** The Respondent Nos. 2 to 7 are the original owners of the Land & Buildings which are the subject-matter of the present application along with the Applicant's Land & Building owned by the Applicant, which is the industrial unit and under construction. The Respondent No.7 in its Affidavit in Reply to the Main Application dated 22nd January 2025 has already admitted that the R.Nos. 2 to 6 & 8 are using it for residence after 2002 onwards. (Pages- 67 & 79-80 of the Application.)
- 2)** The R.Nos. 2 to 7 are the Owners of the Land and Building situated at Gat No. 378/3. They have been the Respondents in the O A No. 194 of 2024. The main question arises in respect of the provision of Sewerage Line to be provided and connected to the Gram-Panchayat, Kharabwadi Sewerage System, which has been very much provided by the Grampanchayat through the Plot owned by the Applicant, which had been open plot and acquired by the Maharashtra Government for industrial establishment from the R.Nos. 2 to 7 and their forefathers.

- 3) The Applicant has not taken any steps to convert and construct industrial shed and therefore, it is understood that the said plot had been taken back by the Government. There is still litigation pending on the said plot. However, the Applicant by all means got the possession and started construction thereon.
- 4) After taking steps for construction, the Applicant has damaged the sewerage line flowing from nearby his plot, where, he is also going to dispose of his sewage and waste water because he does not want the sewage of the R.Nos. 2 to 7 to be passed from the said sewerage line, which has been authorized sewerage line provided by Grampanchayat, which can be confirmed from the Grampanchayat itself. A copy of the said letter is enclosed and marked as an **Annexure R-I**.
- 5) The R.Nos. 2 to 7 have tried their level best to repair damaged pipeline, but the Applicant does not allow them to repair it and also not allowing Grampanchayat to do any repairs. Because, he does not want the sewage of R.Nos. 2 to 7 to flow from nearby premises for sewerage line. The following important facts and circumstances, which are required to be taken into consideration for the purpose of redressal of issue in respect of disposal of sewage by the R.Nos. 2 to 7.
 - a) The R.Nos. 2 to 7 have not disposed of unauthorizedly any sewage on the plot of the Applicant. In fact, the R.No.8 the Grampanchayat has constructed sewerage line through the common area left for sewerage line at the boundary of the Applicant plot, which is the authorized sewerage line for disposal of sewage from the R.Nos. 2 to 7.
 - b) The Applicant could not carry out any construction on the industrial plot for a considerable long time and therefore the plot was being transferred to the Original Owners of the Land and therefore the Applicant now wants to complete his constructions on the said plot. The Applicant will also have to dispose of his sewage through the pipeline/sewerage line passing through his boundary of the plot.

- c) However, the Applicant now does not want to allow the disposal of sewage of the R.Nos. 2 to 7, who were the Original Owner of the plot transferred to him and therefore, he is taking strong objections for disposal of sewage from the R.Nos. 2 to 7 for the reasons best known to him. Some portion of the sewerage line constructed by the Grampanchayat has been damaged, might be deliberately to show that the R.Nos. 2 to 7 are discharging their sewage on the open plot of the Applicant.
- d) The Grampanchayat Kharabwadi is ready to repair the sewerage line passing through the boundary of the Applicant. Therefore, the necessary pipes have been brought and kept at the site. The photographs of the said new pipes and materials are enclosed and marked as an **Annexure R-II collectively**.
- e) The R.Nos. 2 to 7 have submitted an Application and Smaranpatra for repairs of the pipeline to Grampanchayat repeatedly. A copy of the said Application and Smaranpatra is enclosed and marked as an **Annexure R-III collectively**.
In fact, the R.Nos. 2 to 7 are residing by the side of said pipeline/ sewerage line duly constructed by the Grampanchayat quite earlier before starting any construction by the Applicant. The Applicant is not residing at the said plot and therefore it is incorrect to say that the disposal of the sewage by the R.Nos. 2 to 7 is causing nuisance to him.
- f) The existing sewerage line is duly constructed by the Grampanchayat and it is authorized sewerage line, which needs to be continued with repairs and therefore this should be properly repaired and the R.Nos. 2 to 7 as well as the Applicant have no alternative than to dispose of their sewage other than this particular sewerage line.
- 6) Shri. Surendra Kharabi, now has been discharged from the proceeding is not allowing the R.Nos. 2 to 7 to join their sewage through his pipeline and therefore the R.Nos. 2 to 7 as well as Grampanchayat Kharabwadi have no

alternative than to dispose of their sewage through existing authorized sewerage line constructed by the Grampanchayat. It can be confirmed from the Grampanchayat itself.

- 7) Both of them (the Applicant and Shri. Surendra Kharabi) not allowing the R.No. 2 to 7 to pass their sewage through above sewerage lines. Therefore, either Grampanchayat or Joint Committee if any appointed by this Hon'ble Tribunal may kindly visit the spot and accordingly the R.Nos. 2 to 7 may kindly be allowed to dispose of their sewage through only one of the way available to them.
- 8) The R.Nos. 2 to 7 have already given in writing with undertaking/ Consent Letter to Grampanchayat to allow and decide the sewerage line and they are ready to comply with its writing instructions. A copy of the said undertaking is enclosed herewith and marked as an **Annexure R- IV**. However, neither the Grampanchayat or any other authority is ready to take final decision and nor the Applicant or Shri. Surendra Kharabi allow them to dispose of their sewage through authorized sewerage line. A map showing the present status of sewerage line and Shri. Surendra Kharabi's sewerage line, where it can be connected is enclosed for ready reference (**Annexure -R-V**).
- 9) The R.Nos. 2 to 7 has no intention to disobey the Judgment and Order passed by this Hon'ble Tribunal, but it cannot join either to Applicant or to common areas of Surendra Kharabi, who has been discharged from the proceedings and at present not a party. The Following are the documents, which clearly shows bonafide efforts of the R.Nos. 2 to 7 to comply with the Grampanchayat undertaking as well as Order passed by this Hon'ble Tribunal dated 25.07.2025.
 - a) The photographs in respect of existing authorized sewerage line laid down by the Grampanchayat are enclosed **and marked as an Annexure R-VI**.

- b) The R.Nos. 2 to 7 have already given an undertaking to abide by the Grampanchayat Kharabwadi sewerage line before passing of the Judgment along with Shri. Surendra Kharabi who was R.No.8 and necessary party. The copies of such undertaking are already enclosed to the OA No. 194 of 2024. True copies are again already enclosed for ready reference **(Annexure IV)**.
- c) Even after Judgment and Order passed by this Hon'ble Tribunal, the R.Nos. 2 to 7 have given in writing that they are ready to comply with Grampanchayat conditions. The copy of such writings are already enclosed for ready reference **(Annexure III)**.
- d) The Applicant deliberately damaged the pipeline passing through his common land which is in the name of State Government, so as to prevent disposal of sewage from his area. Shri. Surendra Kharabi not allowing to join their sewerage line in the common area and therefore, the R.Nos. 2 to 7 are not able to utilize authorized Grampanchayat sewerage line.
- 10) Under the above circumstances the R.Nos. 2 to 7 have not done anything with respect to damage to the authorized sewerage line and ready to dispose of their sewage as authorized by the Grampanchayat through authorized sewerage line. They would like to pray either to direct Grampanchayat to give its final decision about where they should dispose of their sewage or Joint Committee may kindly decide this issue.

Dated this 6th November 2025 at Kharabwadi.

For R.Nos. 2 to 7



(Mukta Ranade)

Advocate



ग्रामपंचायत खराबवाडी



E. Mail@ - gpkharabwadi@gmail.com

ग्रामदौलत इमारत पहिला मजला खराबवाडी, ता. खेड, जि. पुणे. पिन ४१०५०१

श्री.एस.एस.सांढुके - प्रशासक

श्रीम.एन.पी.जाधव- ग्रामपंचायत अधिकारी

जा.क्र.१२७२/२०२५

दि.२१/११/२०२५

प्रति,

श्री.राजेंद्र घोडीबा खराबी
रा.खराबवाडी, ता.खेड, जि.पुणे.



विषय - जमिन गट नं ३७८/३ मधील बंदिस्त गटर योजने बाबत माहीती बाबत.

संदर्भ - आपला अर्ज दिनांक १७/११/२०२५

वरील संदर्भिय अर्ज अन्वये आपण मागणी केलेप्रमाणे आपणास कळविणेत येते की आपले अर्जात नमुद केलेल्या जमिन गट नं ३७८/३ बाबत माहीती ग्रामपंचायत कार्यलायत आढळुन येत नाही परंतु श्रीमती संगिता खराबी व पंकज खराबी यांचे घरा जवळ गटर योजने चे काम सन २०१९/२० मधे काम केलेचे दिसुन येत आहे.

तुमचा दिनांक १७/११/२०२५ चा अर्ज निकाली काढणेत येत आहे.


श्रीमती.निलिमा प्रकाश जाधव
ग्रामपंचायत अधिकारी
ग्रामपंचायत खराबवाडी
ता.खेड, जि.पुणे.

GRAM PANCHAYAT KHARABWADI

E-mail: gpkharabwadi@gmail.com

**Gramdaulat Building, First Floor, Kharabwadi,
Taluka Khed, District Pune. PIN 410501**

Shri S. S. Sanluke - Administrator

Smt. N. P. Jadhav – Gram Panchayat Officer

No. 1272/2025

Date: 21/11/2025

To,

Shri Rajendra Dhodiba Kharabi

Resident of Kharabwadi, Taluka Khed, District Pune.

Subject: Regarding information about the enclosed drainage scheme on Land
Group No. 378/3.

Reference: Your application dated 17/11/2025.

With respect to the above-mentioned application, as per your request, you are hereby informed that no information regarding Land Group No. 378/3, as mentioned in your application, is found in the Gram Panchayat office. However, it is observed that drainage work under the drainage scheme near the house of Mrs. Sangeeta Kharabi and Pankaj Kharabi was carried out during the year 2019–20.

Your application dated 17/11/2025 is hereby disposed of.

xxx

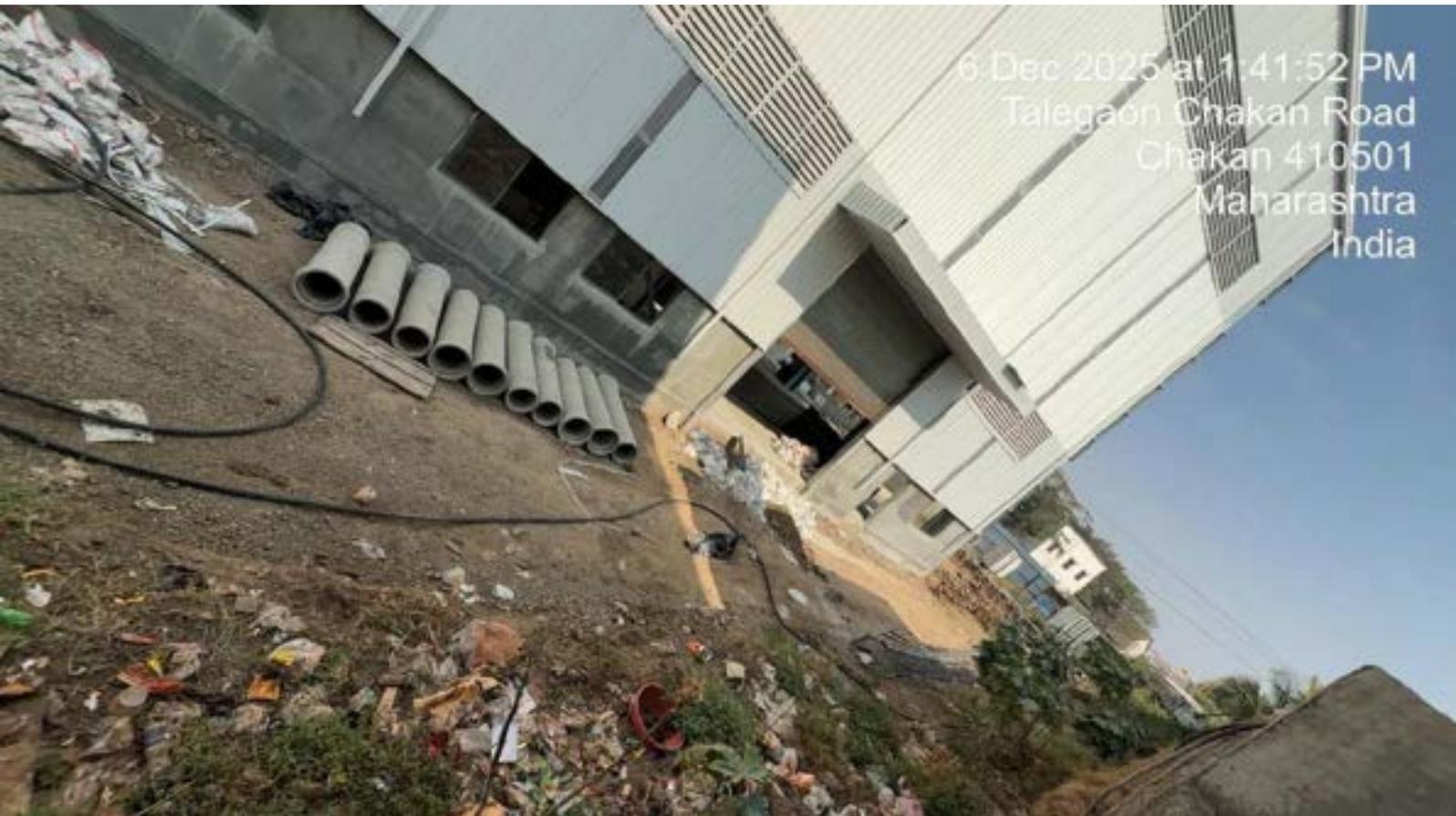
Smt. Nilima Prakash Jadhav

Gram Panchayat Officer

Gram Panchayat Kharabwadi, Taluka Khed, District Pune.



6 Dec 2025 at 1:41:40 PM
Talegaon Chakan Road
Chakan 410501
Maharashtra
India



6 Dec 2025 at 1:41:52 PM
Talegaon Chakan Road
Chakan 410501
Maharashtra
India

मा. ग्रामसेवक,
ग्रामपंचायत खराबवाडी,
ता. खेड, जि. पुणे, 410501
मांस

दि. - 06/08/2025

अर्जाद्वारा - 1) अमित नंदलाल खराबी,
2) समील खानलाल खराबी व
द्वार

विषय :- गट नं 378/3 मधील इनेज / गटार
मोर्गना दुरुस्त करण्याबाबत....

मा. महेदम

आपणाला वरिल विषयाप्रमाणे नमुपणे
विनंती करण्यात येते की गट नं 378/3 मध्ये इनेज
लॉरिन करण्यासाठी माझी आपणांसोबत वारंवार विनंती
पत्राव्यवहार करून देखील आपण अजुन त्यांची दुरुस्ती
किंवा त्यावर उपायमोर्गना केलेली नाही.

मा. पुणे मधील राश्रीम ग्रीन हायवुनल
वेल्थ सीन बेंचमोर मजकूर 194 ऑफ 2024
या अर्जावर 25/07/2025 रोजी माहिती देण्यात
आलेले आहेत ते या अर्जासोबत जोडलेले आहेत. तर
त्या माहितीप्रमाणे आपण त्यांचा माहितीचे महत्त्व
लक्षात घेऊन गटार मोर्गना इनेज लॉरिन करावी ही
विनंती.

या गटारमोर्गनासाठी / इनेजसाठी माझी
कोणत्याही स्वरूपाची केव्हाही हरकत नव्हती ना
अलीद्वारे माहिती तरी आपणाला पुढा



06/08/2025
बलाक
ग्रामपंचायत खराबवाडी
ता. खेड, जि. पुणे

नमुनेची वितंती मारेकी मदिरा जुमागे ५५ दिवसांच्या
मान मामची इतेज लारित मामहाला इरुस्त करुन
दयावी ही वितंती.

मापला विरवास्तू,

- १) अमित नंदाराम खराबी → अमित
- २) अमीन बांताराम खराबी → अमीन
- ३) राजेंद्र धोंडिवा खराबी → राजेंद्र
- ४) नंदाराम धोंडिवा खराबी → नंदाराम
- ५) संगीता जालिंदर खराबी → संगीता
- ६) अशोक ~~सहाद~~ खराबी → अशोक

सोबत _____

१) राक्षिम गीन हामधुनल वेस्त सोत मांचा
अर्ज क्र १५ ऑफ २०२५ मावरिल मदिरा

Item No.5

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**ORIGINAL APPLICATION NO.194 OF 2024 (WZ)
I.A. No.228 OF 2025 (WZ)**

Satyaprakash Bastiram Sharma

....Applicant

Versus

Maharashtra Pollution Control Board & 9 Ors.

....Respondents

Date of hearing: 25.07.2025

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Shivshankar Swaminathan, Advocate
Respondents : Ms. Manasi Joshi, Advocate along-with
Ms. Pooja Natu, Advocate for R-1/MPCB
Ms. Mukta Ranade, Advocate for R-2 to R-6 & R-8
Ms. Supriya Dangare, Advocate for R-7
Mr. Ranjit Shirde, Advocate along-with
Mr. Abheek Melwani, Advocate and
Grampanchyat Adhikari Grampanchyat Kharabwadi
And Bdo Khedm Pune for R-9
Mr. Dattatraya Devale, Advocate for R-10/PMRDA

ORDER

1. This order is being passed in continuation to the earlier orders dated 04.10.2024, 03.12.2024, 14.02.2025, 04.04.2025, 28.04.2025 and 12.06.2025.

2. The issue involved in the present Original Application is that Respondent Nos.2 to 8- Private Respondents, who are residents of Gat No.378/3 of village Kharabwadi, Taluka Khed, District Pune, are alleged to have flown their untreated sewage water into the land of the applicant i.e.

Gat No.378/3 of the said village and are dumping their solid waste illegally over the said land.

3. Learned counsel for Respondent No.7- Mr. Surendra Ramchandra Kharabi has filed I.A. No.228/2025 (WZ), seeking therein deletion of Respondent No.7 from the array of parties of the present Original Application, on the ground that the sewage water, which is generating from the household of the answering Respondent, is being flown through a separate pipeline which directly connects to the drainage pipeline of Respondent No.9- Gram Panchayat, Kharbwadi. Therefore, the sewage and solid waste generated in the portion of land, which is in possession of the answering Respondent, is taken care of and there is no environmental hazard caused by the answering Respondent and also no damage is caused to the applicant and his property.

4. Above fact has also been substantiated by the comments submitted by Respondent No.10- PMRDA, which is found undated. Hence as regards Respondent No.7, we do not find that there is any cause of action to the applicant. But since we are disposing of the present Original Application today itself, we do not intend to pass any separate order on the said I.A.

5. From the side of Respondent Nos.2 to 6 & 8, reply affidavit dated 22.07.2025 has been filed, wherewith the present status of the sewerage line has been indicated through a Map, which is annexed as Annexure - B (Colly.), which shows that there was a pipeline on the southern side of their houses and the said pipeline got broken partly, due to which the problem of sewage has arisen from their houses, into the land of the applicant. In this Map, learned counsel for Respondent Nos.2 to 6 & 8 has also shown us that broken pipeline in Gat No.378/3 and submitted that if the same is repaired, the problem of sewage will be taken care of.

6. We also enquired from learned counsel for Respondent No.9 as to how big is the said pipeline, which is required to be laid, it is replied by him that it is about 600 meters, which is already in the process of being laid and would be completed within 45 days from today.

7. Learned counsel for Respondent No.10- PMRDA has also brought to our notice that an undertaking has been given by Respondent Nos.2 to 6 & 8 that they will provide their land for the purpose of laying the pipeline. We expect that there should be no obstruction from their side for laying the pipeline at their land, failing which an adverse order would be passed.

8. As regards the problem of solid waste having been thrown on the land of the applicant, we direct Respondent No.9 to ensure that the domestic solid waste, which is coming out at the site in question from the household, be collected on daily basis and be disposed of scientifically at the appropriate site and the same shall not be disposed of on the property of the applicant.

9. Learned counsel for the applicant in their rejoinder affidavit dated 24.07.2025 has shown us, at page no.170 of the paper book, the current position of the solid waste lying at the site in question and the draining sewage water. We find it extremely concerning and therefore, direct Respondent No.9 to ensure that the said solid waste be cleared within a period of 15 days positively from the date of uploading of this order and regarding sewage water, we have already passed order above.

10. Since Respondent No.1- MPCB in their reply affidavit dated 22.01.2025, has made it clear that Respondent No.9 has not provided STP nor has it provided solid waste treatment facility, we direct Respondent No.9 that these facilities be put in place at the earliest.

11. With the above direction, particularly, with respect to laying sewage pipeline within 45 days, we dispose of the present Original Application accordingly.

12. Pending I.A. also stands disposed of.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

July 25, 2025
ORIGINAL APPLICATION NO.194 OF 2024 (WZ)
I.A. No.228 OF 2025 (WZ)
P.Kr

Date: 06/08/2025

To,

The Respected Gram Sevak,
Grampanchayat Kharabwadi,
Taluka Khed, District Pune – 410501.

From:

Applicant(s):

1. Amit Nandaram Kharabi
2. Amol Shantaram Kharabi and others

Subject: Regarding repairing the drainage/sewage line in Gat No. 378/3

Respected Sir,

We humbly request you, as stated in the subject above, that despite our repeated requests and written correspondence to you for constructing/repairing the drainage line in Gat No. 378/3, no repair work or corrective action has been taken by you till date.

The Hon'ble National Green Tribunal, Western Zone Bench, Pune, has issued an order on Application No. 194/2024 dated 25/07/2025. A copy of the same is attached with this application. As per that order, we humbly request you to give due importance to the directions issued and carry out the construction/repair of the drainage/sewer line.

We have never had any objection in any form regarding this drainage scheme/drainage line, and we still have no objection. Therefore, we once again humbly request you to repair our drainage line within 45 days as per the order.

Yours faithfully,

1.Amit Nandaram Kharabi - xxx

2.Amol Shantaram Kharabi - xxx

3.Rajendra Dhondiba Kharabi - xxx

4. Nandaram Dhondiba Kharabi - xxx

5.Sangeeta Jalindar Kharabi - xxx

6.Ashok Sahadu Kharabi - xxx

Enclosure:

Copy of the order passed in Application No. 194 of 2024 by the National Green Tribunal, Western Zone Bench.

स्मरणपत्र-१

०८.०९.२०२५
दि. ०८.०९.२०२५

प्रति,

ग्रामसेवक/ सरपंच,
खराबवाडी ग्रामपंचायत,
खराबवाडी, तालुका- खेड,
जिल्हा- पुणे- ४१०५०१

विषय - मा. राष्ट्रीय हरिद लवाद, पश्चिम खंडपीठ, पुणे यांनी मूळ अर्ज क्र. १९४/२०२४ मध्ये दिलेल्या

दि. २५.०७.२०२५ च्या अंतिम आदेशाप्रमाणे योग्य ती सांडपाणी पाईप-लाईन व नागरी घनकचरा व्यवस्था तरतूद पुरवणेबाबत.

संदर्भ - १) प्रतिवादी क्र. २ ते ८ यांच्या घरातून निर्माण होणारे सांडपाणी याबाबत ग्रामपंचायतीने घेतलेले संमतीपत्र (Undertaking)

२) दि. २५.०७.२०२५ चे निर्देश

महोदय,

उपरोक्त विषयास अनुसरून आपणांस नम्र विनंती करण्यात येत आहे की, वरील अर्ज क्र. १९४/२०२४ मध्ये अर्जदाराने केलेल्या तक्रारीनुसार मा. राष्ट्रीय हरिद लवाद, पश्चिम खंडपीठ, पुणे यांच्याकडे दाखल करण्यात आलेल्या विविध प्रतिज्ञापत्राप्रमाणे सदरहू अर्ज निकाली काढताना ग्रामपंचायतीस मा. न्यायालयाने सांडपाणी व नागरी घनकचरा या बाबत योग्य ती उपाय योजना करण्यासाठी निर्देश दि. २५.०७.२०२५ रोजी दिलेले आहेत.

आम्ही प्रतिवादी क्र. २ ते ८ या पूर्वीच आमच्या सामाईक जागेमधून योग्य ती सांडपाणी व्यवस्था पाईप-लाईन अथवा बंद-भुयारी मार्गे व्यवस्था करण्याकरिता आपणास योग्य ते संमतीपत्र दिलेले आहे. मात्र प्रतिवादी क्र.७ सुरेंद्र रामचंद्र खराबी यांनी त्यांच्या जागेस लागून असणाऱ्या ग्रामपंचायतीच्या सांडपाणी व्यवस्थेमध्ये त्यांचे सांडपाणी आमच्या सर्वांच्या सामाईक जागेमधून जोडलेले आहे व ती जागा त्यांच्या ताब्यामध्ये असल्यामुळे, ते आमचे सांडपाणी पाईप-लाईन द्वारे सामाईक जागेमधून जोडू देत

18/2024

o/c

Prateek
08/09/2025

बलाक

ग्रामपंचायत खराबवाडी
ता. खेड, जि. पुणे.

नसत्यामुळे, नाईलाजास्तव आम्हास आमचे सांडपाणी ग्रामपंचायतीच्या सांडपाणी व्यवस्थेमध्ये जोडता येत नाही.

वरील परिस्थितीमध्ये आपण योग्य ते निर्देश देऊन व प्रत्यक्षात आमचे सांडपाणी प्रतिवादी क्र.७ सुरेंद्र रामचंद्र खराबी यांच्या सामाईक पाईप-लाईनला जोडू द्यावे किंवा अर्जदार श्री. सत्यप्रकाश शर्मा यांच्या ताब्यात असणाऱ्या महाराष्ट्र शासनाच्या जागेतून स्वतंत्र पाईप-लाईनसाठी व्यवस्था करून योग्य ती सांडपाणी पाईप-लाईन टाकून जोडून द्यावी, ही नम्र विनंती. यासाठी हे स्मरणपत्र-१ आपणांस देत आहोत.

सोबत प्रतिवादी क्र. २ ते ८ यांनी दिलेले संमतीपत्र (Undertaking) आणि मा. राष्ट्रीय हरिद लवाद, पश्चिम खंडपीठ, पुणे यांनी दिलेल्या निर्णयाची प्रत सोबत जोडीत आहोत. वरील व्यवस्थेशिवाय आमचे सांडपाणी, ग्रामपंचायतीच्या सांडपाणी पाईप-लाईनला जोडणे शक्य नाही याची नोंद घ्यावी.

सदरहू कामकाज वरील निर्देशानुसार ४५ दिवसांच्या आत म्हणजेच ९ सप्टेंबर २०२५ पूर्वी न्यायालयाचे आदेशाची पूर्तता करण्याकरिता करणे आवश्यक आहे.

कळावे,

धन्यवाद.

आपले विश्वासू

१) श्री. अशोक सहदू खराबी	अशोक सहदू खराबी
२) श्री. अमित नंदराम खराबी	अमित नंदराम खराबी
३) श्रीमती. संगीता जालिंदर खराबी	संगीता जालिंदर खराबी
४) श्री. राजेंद्र धोंडिबा खराबी	राजेंद्र धोंडिबा खराबी
५) श्री. नंदराम धोंडिबा खराबी	नंदराम धोंडिबा खराबी
६) श्री. अमोल शांताराम खराबी	अमोल शांताराम खराबी

Memorandum-1**Date: 08.09.2025****To,**

The Village Development Officer / Sarpanch,
Kharabwadi Gram Panchayat,
Kharabwadi, Taluka – Khed,
District – Pune – 410501

Subject: Regarding provision of proper wastewater pipeline and municipal solid-waste system as per the final order dated 25.07.2025 issued by the Hon'ble National Green Tribunal, Western Zone Bench, Pune, in Original Application No. 194/2024.

Reference: 1) Undertaking submitted to the Gram Panchayat regarding the wastewater generated from the houses of Respondent Nos. 2 to 8.

2) Directions dated 25.07.2025

Sir,

In connection with the above subject, a humble request is being made to you that, in Original Application No. 194/2024, based on the complaints submitted by the applicant and on the various affidavits filed before the Hon'ble National Green Tribunal, Western Zone Bench, Pune, the Hon'ble Court has issued directions on 25.07.2025 instructing the Gram Panchayat to take appropriate measures regarding wastewater and municipal solid-waste management while disposing of the said application.

We, Respondent Nos. 2 to 8, have already given you the required undertaking to install a proper wastewater system—either through a pipeline or a closed underground route—through our common space. However, Respondent No. 7, Shri Surendra Ramchandra Kharabi, has connected his wastewater line to the Gram Panchayat's wastewater system through the common space belonging to all of us, and since that space is under his possession, he is not allowing us to connect our wastewater pipeline through the same common area. Therefore, due to this

compulsion, we are unable to connect our wastewater to the Gram Panchayat's wastewater system.

In the above circumstances, we request that you kindly issue appropriate directions and ensure that our wastewater connection is allowed to be linked to the common pipeline belonging to Respondent No. 7, Shri Surendra Ramchandra Kharabi, or make provisions for a separate pipeline through the land owned by the Government of Maharashtra currently under the possession of the applicant, Shri Satyaprakash Sharma, and arrange for a proper wastewater pipeline connection accordingly. This Memorandum-1 is being submitted to you for this purpose.

Enclosed herewith are the Undertaking submitted by Respondent Nos. 2 to 8 and a copy of the order issued by the Hon'ble National Green Tribunal, Western Zone Bench, Pune. Kindly note that without the above-mentioned arrangement, it is not possible for us to connect our wastewater to the Gram Panchayat's wastewater pipeline.

As per the directions, the said work must be completed within 45 days, i.e., before 9 September 2025, in order to comply with the Court's order.

Kindly acknowledge.

Thank you.

Yours faithfully,

1) Shri Ashok Sahadu Kharabi	sign xxx
2) Shri Amit Nandaram Kharabi	xxx
3) Smt. Sangeeta Jalindar Kharabi	xxx
4) Shri Rajendra Dhondiba Kharabi	xxx
5) Shri Nandaram Dhondiba Kharabi	xxx
6) Shri Amol Shantaram Kharabi	xxx



महाराष्ट्र MAHARASHTRA

2025

45AB 673719

अनुक्रमांक. ७९५ दिनांक २५/६/२०२५ रुपये १००/-
 मुद्रांक वापरार्थे कारण.....
 मुद्रांक मुद्रांक जावितिवर, १९५८ चे अनुषंगाने हा संमतीपत्र
 मुद्रांक वापरणाऱ्याचे संपूर्ण नांव राजेंद्र धोंडीबा खराबी
 पत्ता :- श. खराबवाडी, ता. खेड, जि. पुणे
 हस्त :- खुद **संमतीपत्र**



ना. राजेंद्राधिकारी सौ.

यांचेसमोर...

श. राजेंद्र धोंडीबा खराबी
 मुद्रांक क्र. २२११०११
 पत्ता :- राजमुक्तनगर, ता. खेड, जि. पुणे
 परवाना मदत :-

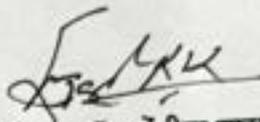


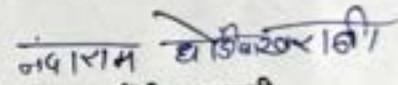
याकामी १) श्री. रामचंद्र कोडीबा खराबी २) श्री. नंदाराम धोंडीबा खराबी ३) श्री. राजेंद्र धोंडीबा खराबी ४) श्री. प्रमोद जालिंदर खराबी ५) श्रीमती संगिता जालिंदर खराबी ६) श्री. शांताराम सहादु खराबी ७) श्री. अशोक सहादु खराबी ८) श्री. हनुमंत कांताराम खराबी सर्व रा. खराबवाडी, ता. खेड, जि. पुणे. आम्ही संमती देतो की,

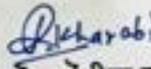
आम्ही मु. पो. खराबवाडी, ता. खेड, जि. पुणे येथील कायमचे रहिवासी असून जमिन गट नं. ३७८/३ मधुन खराबवाडी ग्रामपंचायत यांना बंधिस्त गटर लाईन नवीन व दुरुस्ती करण्यास आमची कोणतीही हरकत नाही. भविष्यात देखिल दुरुस्ती करण्यास आमची हरकत नाही.

येणेप्रमाणे उपरोक्त सर्व मजकुर आम्हाला मान्य आहे.

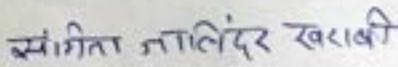
दिनांक :- २६/०६/२०२५

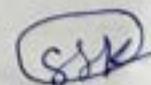

१) श्री. रामचंद्र कोडीबा खराबी


२) श्री. नंदाराम धोंडीबा खराबी


३) श्री. राजेंद्र धोंडीबा खराबी


४) श्री. प्रमोद जालिंदर खराबी


५) श्रीमती संगिता जालिंदर खराबी


६) श्री. शांताराम सहादु खराबी



अशोक स. खराबी

(B) श्री. अशोक सहादु खराबी

[Signature]

(C) श्री. हनुमंत कांताराम खराबी

साक्षीदार :-

१) हाकिम राजेंद्र खराबी
[Signature]

२)



[Signature]

Noted & Registered 03
at Serial Number 625/2025
Date: 26/10/2025

True Translated copy of Undertaking given by R.Nos. 2 to 8

Rs. 100 STAMP PAPER

Sr.N. 715, Dated 25.06.2025

Consent Letter

In this matter, we:

Mr. Ramchandra Kondiba Kharabi

Mr. Nandaram Dhondiba Kharabi

Mr. Rajendra Dhondiba Kharabi

Mr. Pramod Jalindar Kharabi

Mrs. Sangita Jalindar Kharabi

Mr. Shantaram Sahadu Kharabi

Mr. Ashok Sahadu Kharabi

Mr. Hanumant Kantaram Kharabi

All residents of Kharabwadi, Taluka Khed, District Pune,

Hereby give our consent that:

We are permanent residents of Village Post Kharabwadi, Taluka Khed, District Pune. We have no objection to the construction of a new closed drainage line and the repair of the same by the Kharabwadi Gram Panchayat from Survey/Gut No. 378/3. We also have no objection to any future repairs of the same.

We accept and agree to all of the above-mentioned content.

Date: 26/06/2025

Signatories:

Sd/-

Mr. Ramchandra Kondiba Kharabi

Sd/-

Mr. Nandaram Dhondiba Kharabi

Sd/-

Mr. Rajendra Dhondiba Kharabi

Sd/-

Mr. Pramod Jalindar Kharabi

Sd/-

Mrs. Sangita Jalindar Kharabi

Sd/-

Mr. Shantaram Sahadu Kharabi



Network: 17 Jan 2025 at 2:15:40 PM IST

Local: 17 Jan 2025 at 2:15:40 PM IST

N 18° 45' 33.901", E 73° 50' 14.780"

Chakan 410501

Maharashtra

India

Kharabwadi



Network: 17 Jan 2025 at 2:17:28 PM IST
Local: 17 Jan 2025 at 2:17:28 PM IST
N 18° 45' 33.753" E 73° 50' 15.838"
Chakan 410501
Maharashtra
India
Kharabwadi



Network: 17 Jan 2025 at 2:17:48 PM IST
Local: 17 Jan 2025 at 2:17:48 PM IST
N 18° 45' 33.723", E 73° 50' 16.265"
Chakan 410501
Maharashtra
India
Kharabwadi



98

Network: 17 Jan 2025 at 2:20:26 PM IST

Local: 17 Jan 2025 at 2:20:26 PM IST

N 18° 45' 33.712", E 73° 50' 15.501"

Shakan 410501

Maharashtra

India

Kharabwadi





Network: 17 Jan 2025 at 2:18:10 PM IST
Local: 17 Jan 2025 at 2:18:10 PM IST
N 18° 45' 33.665", E 73° 50' 16.716"
Chakan 410501
Maharashtra
India
Kharabwadi